

O.A.No. 439 of 2009Order dated : 09.09.2009

Coram: Hon'ble Mr Justice K. Thankappan, M (J)
Hon'ble Mr. C.R.Mohapatra, M (A)

The grievance of the applicant as projected in this O.A. is that he is working as a casual labourer from 1995 onwards. Since then, the applicant filed so many representations and ^{made} taken so many efforts with the Respondents for regularization of his service in the light of the judgment of the Hon'ble Apex Court ^{of} Scheme 1993 which dealt with the provision for regularization of casual employees.

2. We have heard Mr. S.Pattnaik, Ld. Counsel for the Applicant and have perused the contentions raised in the O.A.

3. At this stage, since the applicant has filed a representation on 26.11.2008 which still awaits for its disposal by the Director General, Door Darshan, Copernicus Marg, Mandi House, New Delhi, we are of the view that the O.A. can be disposed of by directing Respondent No. 1 and 2 to consider Annexure-A/4 representation dated 26.11.2008 within a reasonable time at any rate within 60 days from the date of receipt of a copy of this order as per law. Ordered accordingly.

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4. This direction is issued without considering the merit or the contention canvassed in this O.A.

5. It is also made clear that the applicant shall send a copy of the O.A., along with the copy of the order of this Tribunal, by registered post with acknowledgement to the Respondents.

6. O.A. is accordingly disposed of at the stage of admission itself. No costs.

Shanti
MEMBER (ADMN.)

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MEMBER (JUDL.)

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